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	(8g),
Bank of	ON
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0	1501)

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

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	Aged 51 years, resident of Vall - Bhimbich Know ion	manano Hattayar Hull postal address).	Singh Huvongsball
17.	Election, do hereby solemnly affirm and state on oath as under:-		
	(Strike out whichever is not applicable)	100	

(1) I am a candidate set up by Anta 1991 (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1,	Self			1
2.	Spouse-			
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s). Case No. and	1
	Date(s) of order(s).	

- Punishme t imposed :
- (5) That I give herein below the details of the assets (movable and immovable etc.) of mysels. my spouse and all dependents:

A. Details of movable assets:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	50,0001	9.N+	NIL	NIL	NIC
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	75,000		NIL	NIL	NIC
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIC
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Inguryana Litic	1			
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.					
	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	w xylo Reg CO Scarpno	4.140 BR-16 NO BR7	B-3602 Poveq	Eby Low	Trong old Vehic
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	NIIL	Fold 2090		NIL	ni/i

Vi I Ally other assets such as value of	
Claims/interest	
(ix, Gross Total value	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	4 Acres				
	Area (Total measurement in acres)	1)		1		
	·Whether inherited property (Yes or NO)	Yes				
	Date of purchase in case of self acquired property	NIL				
	Cost of Land (in case of purchase)at the time of purchase	12 00000				
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	HE				
ii)	Non-Agricultural Land Location(s) Survey number(s)	1				
	Area (Total measurement in sq. ft.)	50 Dismil				
	Whether inherited property (Yes or NO)	Yes				
5.1	Date of purchase in case of self acquired property	100000/				
	Cost of Land (in case of purchase) at the time of purchase	NIL				
	Any Investment on the land by way of development, construction etc.	NIC				
	Approximate Current market value	NIL	-0			
(iii)	(including apartments) -Location(s) -Survey number(s)	NIC				
	Built up Area (Total measurement in sq. fl.)					

	V icher inherited property (* es or NO)	NIL	7	T		
	Dear of purchase in case of serr acondred property					
	Cost of property (in case of prechase) at the time of prechase		= 1			
	Any Investment on the property by way of development, construction etc.					
	Approximate Current market value				1	
(iv)	apartments,) -Location(s) - Survey number(s)					
	Area (Total measurement in sq. ft.)				1	
	Built up Area (Total measurement in sq. ft.)	12 Dismit				
	(Yes or NO)	Yes				
	Date of purchase in case of self acquired property	10,50000/				
	Cost of property (in case of purchase) at the time of purchase	NIC				
	Any Investment on the land by way of development, construction etc.	NIL				
	Approximate Current market value	NIL				
(v)	Others (such as interest in property)	NIL				
(vi)	Total of Current Market Value of (i) to (v) above	23 lacs				

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan					
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

	A-sy other liability	
	Grand total of liabilities	
ii)	Government Dues: Dues to departments dealing with government accommodation	
	Dues to departments dealing with supply of water	
	Dues to departments dealing with supply of electricity	
	Dues to departments dealing with supply of telephones/mobiles	
	Dues to departments dealing with government transport (including aircrafts and helicopters)	
	Income Tax Dues	
	Wealth Tax Dues	
	Service Tax Dues	
	Municipal /Property Tax Dues	
	Sales Tax Dues	
	Any other dues	
	Grand total of all Govt. dues	

(7)	Details	of profession or occupation:	
	a.	Self Somewel term	ř
		Spouse. Some hemme	

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1. Name of the candidate

Sh./Sat./Kum.

Sature dea Singh

Sature dea Singh

Sh./Sat./Kum.

Sature dea Singh

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					Yes for which last 1 Income Tax Return filed			Letal Income Sieme	
	-	Candidate	7.000000			500 S S S S S S S S S S S S S S S S S S	7.5		
_	(b) Spouse:								
Š.,	(c) Dependents								
6.	Details of Assets and Liabilities in rupees								
		Description	Self V	Spous	e Dependent-l	Depende	nt-II	Dependent-II	
Α.		Moveable Asset (Total value)							
В.		Immovable Asset		1					
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)							
	(ii)	Approximate Current Market Price of Asset (Total Value)							
7		Liabilities		+	1				
		(i) Government dues (Total)							
		(ii) Loans from Bank, Financial Institutions and others (Total)							
•	((ghest educational qualification of the School / Universe (Name of the School	iversity educ	cation wi Iniversity	th full form of the	e certificate which the c	course	loma/ degree was completed	
			VER	IFICAT	ION				
	nent.	above named, do hereby v	erify and de	clare tha	the contents of	this affiday	it are	true and correc	

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and nearly.